

FIR No.63/2015
PS HNRS
U/s 379 IPC
State Vs. Dalbir @ Sunny etc.

01.10.2020

Through video conferencing

An application for permission to interrogate the accused persons has been moved on behalf of IO, P.S. HNRS.

Present: Ld. APP for the state.
IO in person through VC.

IO has moved an application for permission to interrogate and arrest the accused in the present case and has submitted that the accused was arrested in other case FIR No.161/19, U/s 379/411 IPC, PS HNRS after being declared P.O. by the court. Accused is running in JC .

Heard.

IO is granted permission to interrogate and arrest the accused in the jail in which accused is currently lodged. However, if he intends to seek any remand, he shall move an appropriate application before the concerned Jail Duty Magistrate.

Application is disposed off accordingly.

(CHANDER MOHAN)
MM-04 (CENTRAL),
DELHI 01.10.2020

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E FIR No. 000161/2020

PS : HNRS

State Vs. Sunny @ Daljeet S/o Sh Paramjeet

U/s 379/411 IPC

01.10.2020

Through video conferencing

Bail application u/s 437 Cr. P.C on behalf of accused Sunny @ Daljeet S/o Sh Paramjeet .

Present: Ld. APP for the state.

Sh Manish Kumar LAC for the accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard Ld LAC for the accused and perused the reply.

Offence is serious in nature. Further, accused has five convictions and several involvements in other similar cases. No ground for bail is made out. Accordingly, the bail application is dismissed.

Copy of the order be given dasti to counsel for accused.

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FIR No. 340/12
PS : Sarai Rohilla
U/s 380/379/411/34 IPC
State Vs Rajesh @ Barfi

01.10.2020

Through video conferencing

Bail application U/s 437 Cr.PC on behalf of accused Rajesh @ Barfi.

Present: Ld. APP for the State
Counsel for the accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Offence is serious in nature. As per reply filed by the IO accused has around 14 previous involvement in other cases of similar nature and he has no permanent address and moreover he had already absconded and declared PO . Further, the court has earlier dismissed the bail of accused twice . No fresh ground for bail is made out.

Application is accordingly dismissed.

Copy of order be given dasti.

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FIR No. 332/2020
PS : Sarai Rohilla
State Vs. Sanjay
U/s 356/379/411/34 IPC

01.10.2020

Through video conferencing

Bail application u/s 437 Cr. P.C on behalf of accused Sanjay S/o Sh
Tulsi Ram

Present: Ld. APP for the state.
Counsel for the accused.

Counsel for accused has submitted that accused is in JC since
24.09.2020 and has been falsely implicated in the present case.

I have heard Ld counsel for the accused and perused the reply.

Offence is serious in nature. Further, accused has several
involvements in other similar cases. TIP of accused is yet to be conducted. No
ground for bail is made out. Accordingly, the bail application is dismissed.

Copy of the order be given dasti to counsel for accused.

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(Chander Mohan)
MM-04/Central:
01.10.2020

FIR No.9712/2020
PS : Sarai Rohilla
State Vs. Suresh @ Rajesh
U/s 379/411 IPC

01.10.2020

Through video conferencing

An application has been moved on behalf of applicant for release of Vehicle No. DL-12- SE-3344 on superdari.

Present: Ld. APP for State.
Counsel for applicant.

Argument heard.

It is submitted by applicant that he is the registered owner of the vehicle bearing no. DL-12- SE-3344 and same is no more required for investigation purposes and therefore, the same be released to applicant on superdari.

In the report filed by IO/ SHO to the present application, it is submitted that the IO has no objection if the aforesaid vehicle be released to applicant who is the rightful owner. In view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014 the aforesaid vehicle be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photograph of the aforesaid vehicle from all angles and get the same signed on the rear by the applicant. The photograph /CD shall be filed along with the final report. IO is further directed to take the address proof of the applicant before releasing the vehicle.

The application is disposed off accordingly, Copy of order be provided to applicant.

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